

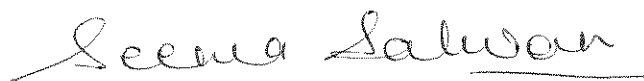
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
VANTAGE BUILDWELL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Person	Vantage Buildwell Private Limited
2.	Date of Incorporation of Corporate Person	13.01.2006
3.	Authority under which corporate person is incorporated/ registered	Ministry of Corporate Affairs – ROC -Delhi
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U45201DL2006PTC144783
5.	Address of the registered office and principal office (if any) of corporate person	43, Community Centre, New Friends Colony, New Delhi -110025
6.	Liquidation Commencement Date of Corporate Person	26.08.2022
7.	Name, Address, Email Address, Telephone Number and the registration number of the Liquidator	Ms. Seema Salwan Add: 47, Pusa Road, Ground Floor, Metro Pillar 131, Next to telephone exchange, New Delhi-110005 Email Id : Seemasalwan.advocate@gmail.com Email Id for Correspondence: vl.vantagebuildwell@gmail.com Contact No: 8130700079; 011-40622233 Reg No: IBBI/IPA-002/IP-N00779/2019 -2020/12478
8.	Last date for submission of claims and email id for correspondence	25.09.2022

Notice is hereby given that the **Vantage Buildwell Private Limited** has commenced voluntary liquidation on 26.08.2022.

The stakeholders of Vantage Buildwell Private Limited are hereby called upon to submit a proof of their claims, on or before 25.09.2022, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.



Ms. Seema Salwan
Liquidator

Vantage Buildwell Private Limited
IBBI/IPA-002/IP-N00779/2019 -2020/12478
AFA Validity up to - 29.07.2023

Date: 31.08.2022
Place: New Delhi